

(c) if the reply to part (a) above be in the affirmative, the amount which will be available in the Fourth Plan for the purpose; and

(d) how many persons would be trained in the indigenous systems of medicine?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). The Central Council of Health at its meeting held in June, 1966 at Bangalore resolved that the revised Shuddha Ayurvedic Education Scheme as amended by the Adviser in Indigenous Systems of Medicine in the Ministry of Health and Family Planning, and accepted by the Chairman of the Central Board of Shuddha Ayurvedic Education should form the basis for the development of Ayurvedic Education in future. The question of giving additional courses in modern medicine and surgery to students of indigenous system does not arise.

(c) and (d) An outlay of Rupees Five Crores has been proposed for the development of Indigenous Systems of Medicine, which includes Ayurveda, during the Fourth Plan Period in the State Sector. This includes provision for the upgrading of existing Ayurvedic Colleges and/or starting new ones. The allocation for this purpose will be known only after the State Plans have been finalised. The number of persons who would be trained in the Indigenous Systems of medicine cannot also be stated at present.

Roads in Mineral Bearing Areas of Orissa and Mysore

1603. Shri Basappa: Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the Planning Commission has taken up the question of building more roads in mineral bearing areas of Orissa and Mysore; and

(b) if so, the estimated expenditure involved therein?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) The Mineral Ores Export Advisory Committee had made certain proposals for road development in mineral bearing areas in Orissa and Mysore and in certain other States. These proposals were forwarded by the Planning Commission to the concerned State Governments with the request that they might be considered for inclusion in the State Plans. They have also been discussed during the Planning Commission's discussions on the Fourth Plan proposals of State Governments.

(b) A view on these proposals will be taken as the road programmes in the State Plans are finalised for the Fourth Plan.

Deputation Allowance to C.H.S. Doctors

1604. Shrimati Savitri Nigam:
Shri H. C. Linga Reddy:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the deputation allowance of Central Health Service doctors has been stopped since 1963; and

(b) if so, the reasons therefor?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). In accordance with the C.H.S. Rules, 1963, which came into force with effect from the 15th May, 1963, all medical and public health posts of the participating organisations were included in the First Schedule to the Rules in Part A-Duty posts and Part B-Deputation posts. The scales of pay of duty and deputation posts being the same, no deputation allowance is admissible to C.H.S. doctors while holding such deputation posts. If they are required to serve on deputation or on foreign service in a post other than a post